

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.104
IA-5447/2020 in
IB- 564/(ND)/2019

IN THE MATTER OF:

India Factoring and Finance Solutions (P) Ltd
Vs.
Globalite Industries P. Ltd

... FINANCIAL CREDITOR

...RESPONDENT

SECTION :

U/s. 7 IBC, 2016

Order delivered on 11.3.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :
For the Respondent/CD :
For the Intervener : Mr. Prateek kushwaha, Adv. along with Mr. Kashi Vishwanathan
Sivaraman, Liquidator for Liquidator/ Applicant

ORDER

Counsel for the Liquidator is present. Counsel for Respondent-4 is present. No representation on behalf of the Respondents 1, 2, 3 & 5. The Affidavit of service has been filed along with the proof of service. However, it is noted that in relation to Respondents 1 & 3, the notice has been returned with an endorsement in relation to R-1 that "Address is wrong and incomplete" and in relation to R-3, "he shifted from the present address".

contd-

However, the service has been done through e-Mail address. The Respondents 3 & 5 have been served through speed post; the Track delivery report is on record. Therefore, Respondents 2 & 5 are proceeded **Ex-Parte**.

The Counsel for the Liquidator is directed to cause publication of notice in the Newspapers for Respondents 1 & 3, preferably in two Languages. The newspapers must have wide circulation in the area where the Respondents reside.

Counsel for R-4 is directed to file objection/reply to the Application within three weeks.

List the matter on 09.4.2021.

- Sd -

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd -

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)

11.3.2021

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